


SC No. 449/18
FIR No. 83/11
PS: Timar Pur
State Vs. Mohd. Badshah Rai

27.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Accused no. 1 Mohd. Badshah is already PO.
Accused no. 2 Mohd. Rashil with counsel Sh. Raghuvir Saran.

Put up for PE on 03.10.2020.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
27.08.2020


SC No. 297/17
FIR No. 528/16
PS: I. P. Estate
State Vs. Chandan Lal ETC.

27.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
None for accused persons.

Put up for PE on 13.10.2020.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
27.08.2020


SC No. 700/18
FIR No. 244/17
PS: Civil Lines
State Vs. Rajiv Kumar Rai

27.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
None for accused.

Put up for PE on 07.10.2020.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
27.08.2020

SC No.27632/16
FIR No. 20/11
PS: Hauz Qazi
State Vs. Anwar @ Akash

27.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
None for accused.

Put up for final arguments on 29.09.2020.



(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
27.08.2020


SC No. 27763/16
Hira Singh Latwal Vs. Milani

27.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Yashpal Sapra, Ld. Counsel for accused.

Put up for final arguments on 01.10.2020.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
27.08.2020

SC No. 27723/16
FIR No. 187/14
PS: Kotwali
State Vs. Nasim @ Onu Etc.

27.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
None for accused persons.

Put up for final arguments on 03.10.2020.



(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
27.08.2020

FIR No. 282/19
PS: Kotwali
U/s: 304/34 IPC
Sarfraz @ Rohit @ Ayyub Vs. State

27.08.2020

Fresh interim bail application received by way of assignment. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused Sarfraz @ Rohit @ Ayyub

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Sarfraz @ Rohit @ Ayyub, seeking interim bail for 45 days. Reply filed by the IO.
2. Arguments heard on the bail application.
3. Trial of the case is pending in the court of undersigned and is at the stage of prosecution evidence, however, no witness has been examined till now.
4. Applicant is seeking interim bail in view of the Criteria dated 18.05.2020, laid down by Hon'ble HPC.
5. Ld. Counsel for applicant submits that applicant is not previously involved in any other case. He has clean antecedents. He is in JC since 26.08.2019, hence, he is in JC for more than one year, therefore, applicant is covered with the Criteria dated 18.05.2020, laid down by Hon'ble HPC.
6. Ld. APP oppose the bail application as he submits that there are serious allegations against the applicant and the matter is at the initial stage of prosecution evidence, however, no witness has been examined yet.
7. I have considered the rival contentions advanced by Ld. APP & Ld. Counsel for applicant and perused the record.



FIR No. 282/19

PS: Kotwali

Sarfraz @ Rohit @ Ayyub Vs. State

8. In the Minutes dated 20.06.2020, the Hon'ble HPC has clarified that accused cannot claim bail as a matter of right, even if, falling in any of the Criteria of Hon'ble HPC. In this case, there are serious allegations against the applicant. He was identified by the eye witness during TIP proceedings. Evidence has not even started yet, therefore, the possibility to influence the witnesses cannot be ruled out. Hence, no ground for bail is made out. The bail application is hereby dismissed.

Copy of this order be given dasti to the counsel for applicant.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-27.08.2020

SC No. 147/18
FIR No. 125/14
PS: Maurice Nagar
State Vs. Rakesh Kumar Mishra


27.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
None for accused.

Sh. Dalip Dubey, Ld. Counsel for accused, telephonically contacted the Ahlmad of the court and informed him that he cannot come today and matter be adjourned.

At his request, put up on 31.08.2020.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
27.08.2020


CR. Rev. No. 127/20
Meetu Jain Vs. State

27.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. S. U. Mirza, Ld. Counsel for appellant.
Sh. Virender Singh, Ld. Addl. PP for State/respondent.

Put up on 09.10.2020.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
27.08.2020


SC No. 205/20
FIR No. 19/20
PS: Darya Ganj
State Vs. Wasim

27.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
None for accused.

Put up on 18.09.2020.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
27.08.2020


SC No.206/20
FIR No. 233/19
PS: Darya Ganj
State Vs. Wasim

27.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Mohd. Iliyas, Ld. Counsel for accused.

Put up on 18.09.2020.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
27.08.2020


CA No. 470/19
Rajesh Kumar Vs. Sanjay Kumar

27.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: None.

Put up on 28.09.2020.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
27.08.2020

SC No. 28116/16
FIR No. 92/11
PS: Patel Nagar
State Vs. Pankaj & Ors.

27.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Kartikay Mathur, Ld. Counsel for accused.

Put up for orders on 02.09.2020.



(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
27.08.2020

SC No. 448/18
FIR No. 70/18
PS: Pahar Ganj
State Vs. Irfan

27.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
None for accused.

Put up for PE on 09.10.2020.



(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
27.08.2020

SC No. 46/17
FIR No. 605/17
PS: Subzi Mandi
State Vs. Praveen Rana

27.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Mohd. Iliyas, Ld. Counsel for accused.

Put up for PE on 06.10.2020.



(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
27.08.2020